

Sl.No.	States/UT	Amount of cess collected (Provisional)
29.	West Bengal	1675.05
30.	Delhi	2547.94
31.	Andaman and Nicobar Islands	55.28
32.	Chandigarh	117
33.	Dadra and Nagar Haveli	29.61
34.	Daman and Diu	37.17
35.	Lakshadweep	7.24
36.	Puducherry	100.16
TOTAL		42505.78

#### **Augmenting social security cover**

904. SHRI SANJAY RAUT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is seriously considering to give social security cover with pension, medical and insurance cover for those who are outside the ambit of the Employees' Provident Fund Organisation (EPFO) and the Employees' State Insurance Corporation (ESIC);

(b) if so, the details thereof indicating by when it will be started in the country; and

(c) the details of steps taken or proposed to be taken by Government for increasing the social security scheme?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) In order to provide social security benefits to the workers in the unorganised sector, the Unorganised Workers' Social Security Act, 2008 has been enacted to provide welfare schemes in matters relating to life and disability cover, health and maternity benefits, old age protection to the unorganised workers. Various Ministries/Departments of the Central Government are implementing such social security schemes like Indira Gandhi National Old Age Pension Scheme (Ministry of Rural Development); National Family Benefit Scheme (Ministry of Rural Development); Health and Maternity Schemes (Ministry of Health and Family Welfare). The Central Government has also converged the social security scheme of Aam Aadmi Bima Yojana (AABY) with Pradhan Mantri

Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers depending upon their eligibility. The annual premium is shared on 50:50 basis by the Central Government and the State Governments. Government has recently approved the launch of Ayushman Bharat – National Health Protection Mission (AB-NHPM) during the year 2018-19 which will cover over 10 crore poor and vulnerable families (approx. 50 crore beneficiaries) based on deprivation and occupational criteria.

#### **PF withdrawals in EPFO**

905. SHRIMATI WANSUK SYIEM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether concerned with the high level of Provident Fund (PF) withdrawals, the Employees' Provident Fund Organisation (EPFO) has proposed that its subscribers working in the private sector be allowed to withdraw 60 per cent of their total savings;

(b) whether Government's move is to retain the membership of PF subscribers and to address their social security needs at the time of unemployment; and

(c) whether legal experts assert that the move may be challenged in court as the money is a contribution made from their salary and they are fully entitled to it?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) No, Sir. However, the Central Board of Trustees (CBT), Employees' Provident Fund (EPF) in its 222nd meeting held on 26.06.2018 has considered a proposal for insertion of paragraph 68HH in Employees' Provident Funds (EPF) Scheme, 1952 to enable a member who is no longer in employment for a continuous period of one month, to avail 75 per cent of the total fund standing to his credit.

Further, paragraph 69(2) of EPF Scheme, 1952 enables a member to withdraw the full amount standing to his credit in the Fund on ceasing to be an employee in an establishment for a continuous period of two months immediately preceding the date on which he makes an application for withdrawal. The requirement of two months waiting period shall not, however, apply in cases of female members resigning from the services of the establishment for the purpose of getting married.